

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No. 339/90 2699
~~XXXXXX~~

DATE OF DECISION 26.4.90

K.B. Aboosala Applicant (s)

M/s K.P.Dandapani & K. Advocate for the Applicant (s)
Jaju Babu

Versus

The Collector-cumDevelopment Commissioner, UT of Lakshadweep and others. Respondent (s)

Mr.PVMedhavan Nambiar. Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S.P.Mukerji, Vice Chairman

The Hon'ble Mr. A.V. Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? ✓
2. To be referred to the Reporter or not? ✗
3. Whether their Lordships wish to see the fair copy of the Judgement? ✗
4. To be circulated to all Benches of the Tribunal? ✗

JUDGEMENT

(Hon'ble Shri S.P.Mukerji, Vice Chairman)

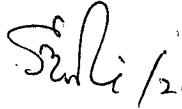
Heard the learned counsel for both the parties. The learned counsel for the applicant ~~XXXX~~ has come up challenging the order of punishment dated 13.3.90 passed by the Collector-cum-Development Commissioner of Lakshadweep Islands at Annexure-I.

The learned counsel for the applicant concedes that no statutory appeal provided for in the CCS (CCA) Rules has been filed. Her argument is that since the post of the Administrator, Lakshadweep Administration, who is the appellate authority, is lying vacant the applicant does not expect a fair disposal of his appeal. We are not convinced by this argument.

2. We close this application with the direction to the

applicant that he should file an appeal within a period of one month from today and the respondents shall consider the appeal by condoning the delay if any and dispose of the same in accordance with law within a period of two months from the date of receipt of the appeal. The applicant will be at liberty to move this Tribunal if so advised and in accordance with law, if he feels aggrieved by the outcome of his appeal. In the circumstances, there will be no order as to costs.


(A.V. Haridasan)
Judicial Member


S.P. Mukerji
Vice Chairman

26.4.90

Ksn.